

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs.) : DELHI

CIRCULAR

In partial modification of this office earlier circular No. 59574-59744/ACJ (Central)/2018 dated 11.09.2018 regarding issuance of Judge Car Parking Stickers, it is to inform that:-

1. The sticker shall not be issued against Temporary Number of vehicle and shall be issued only against valid registration number of vehicle.
2. Officers to submit their requisition for car parking sticker in the prescribed proforma annexed herewith as Annexure-A.
3. The rest of the content of the aforementioned circular shall remain unchanged.

This is issued with prior approval of Ld. Principal District & Sessions Judge (Headquarters), Delhi.


(SHIRISH AGGARWAL)
ADMINISTRATIVE CIVIL JUDGE (CENTRAL)
DELHI

No. 01-100- /ACJ(Central)/2020

Dated, Delhi the 04/01/20

Copy forwarded for information and necessary action to:-

1. The Ld. Principal District & Sessions Judges, all court complexes, Delhi.
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts Complex, Dwarka, New Delhi with request to circulate this circular amongst all the Judges, Family Courts in their respective districts.
3. The Ld. Director (Admn.), Delhi Judicial Academy, Sector-14, Dwarka, New Delhi.
4. All the Ld. Judicial Officers at Central District, Tis Hazari Courts, Delhi & on Deputation/Diverted Capacity.
5. All the Ld. Admn. Civil Judges of all Court Complexes of Delhi with request to circulate this circular amongst all the Judicial Officers of their respective districts.
6. PS to Ld. Principal District & Sessions Judge (HQs.), Delhi.
7. Admn. Officer (J), Judicial Branch, Central, Tis Hazari Courts, Delhi.
8. R & I Branch (Central), THC, Delhi for uploading on Layers & website.


ADMINISTRATIVE CIVIL JUDGE (CENTRAL)
DELHI

(For use by Judicial Officers of the Office of District Courts at Delhi for obtaining sticker for their personal vehicle.)

1.	Registration number of the vehicle for which sticker/car parking label is required.	
2.	Name, Designation and Official address of the applicant (Including name of the building where the office is located).	
3.	Residential address of the applicant.	
4.	Whether the vehicle is registered in the name of the applicant or spouse.	
5.	If the vehicle is registered in the name of spouse, please tell his/her name, residential/office address and contact number (including designation/Post held, if any)	

DECLARATION

I hereby certify that the information given by me in the present application are correct and no material information has been withheld. I also undertake that the above vehicle shall be used by me. I further undertake that I am not using previously issued stickers, if any issued to me.

Dated : _____

Signature of applicant

(Name & Designation)

Tel. No.....



Note : Attested copy of registration certificate of the vehicle to be attached.